

through the timely supply of inputs, price support to groundnut, rapeseed and mustard, soyabean and sunflower, extension efforts including the popularisation of improved varieties particularly in areas under the Centrally Sponsored Schemes/Projects.

(c) The list of improved varieties of oilseeds for different States alongwith their suitability and average yield is already available, and the efforts are continued to popularise them.

#### Milk Production Estimates

4221. SHRI H.N. BAHUGUNA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to news report in the Week (4-11 December, 1983) which brings into serious doubt the milk production estimates given by this Ministry which though claimed to be taken from the States are at variance with estimates of Central Statistical Organisation (30th Round—1975);

(b) whether imports of gift milk products are being stepped up contrary to project proposals in order to cover up failure of Op. Flood I and II in milk production and to keep the local citizens of 4 metro cities happy alongwith a few favourite "rural" dairies to show "success" of our Co-operatives; and

(c) whether Government will set up a study team of committed economists to look into the methodology used in milk production guesstimates arrived at by his Ministry and its technical arm, the Dairy Board ?

THE MINISTER OF AGRICULTURE  
(RAO BIRENDRA SINGH) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

#### Allotment of Land to Group Housing Societies in Shahdara, Delhi

4222. SHRI DAYA RAM SHAKYA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that out of 10 Cooperative Group Housing Societies which have been allotted land in CBD, Shahdara, physical possession of land has not been given by DDA to five Societies;

(b) if so, the particulars thereof and the reasons therefor; and

(c) the likely date when it is proposed to hand over the vacant physical possession of the land to these societies ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF WORKS AND HOUSING  
(SHRI MOHAMMED USMAN ARIF) :  
As per report of DDA answers are as follows :—

(a) and (b) Out of the 10 cooperative group housing societies which were allotted land in CBD Shahdara, possession could not be given by the DDA to 6 societies. The names of these societies and the reasons for not giving possession are indicated below :—

S.N.	Name of the Society	Reasons
1.	Nav Rachna C.G.H.S.	Encroachment at site
2.	Vivek C.G.H.S.	Encroachment at site
3.	Lions C.G.H.S.	Encroachment at site
4.	Vasant C.G.H.S.	Encroachment at site
5.	Golden C.G.H.S.	Encroachment at site
6.	Nirman C.G.H.S.	Encroachment at site

(c) The DDA have reported that the efforts are being made to remove the unauthorised encroachment. Possession of the site will be handed over to the societies concerned as soon as the encroachments on plots are cleared.

#### Import of Insecticides

4223. SHRI SUSHIL BHATTACHARYA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether more losses, financial or otherwise are incurred by larger import of insecticide and the more damage is caused by excessive use of insecticides; and

(b) whether more financial loss is sustained because of lesser agricultural production leading to more of such imports ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) and (b) No, Sir. At present, over 90% of the country's demand for insecticides for agricultural purposes is met through indigenous production. With the increased domestic production, the level of imports has been going down during the recent years. The per hectare use of insecticides in our country is still very low as compared to the developed and many developing countries. Import is allowed only of those insecticides which are registered under the Insecticides Act, after examining their bio-efficacy and safety.

Insecticides unlike other inputs are not agricultural production oriented, and as such, are used as need based input to sustain the crop yield potential.

#### Possession of LIG Flats in Pocket A-11, Kalkaji Extension given by DDA without Development/Amenities

4224. SHRI G.M. BANATWALLA : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to U.S.Q. No. 984 on 21 November, 1983

regarding structural and other defects in DDA flats at Kalkaji etc. and state :

(a) whether DDA is giving possession of LIG flats in pocket A-11, Kalkaji Extension after 16 months of receipt of cost of flats for the allottees and that too without any development of the area;

(b) whether there is any dispute between DDA and DESU over supply of electricity for that area also;

(c) whether water and electricity connections have not been provided so far to those quarters ;

(d) if so, the reasons thereof;

(e) whether DDA employees are forcing allottees to sign on the blank forms for satisfactory work done and completion of civic amenities without giving any copies of the letters/inventories etc.; and

(f) action Government propose to take in regard thereto ?

#### THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) Yes, Sir The DDA has reported that 192 LIG flats were allotted in Kalkaji through draw of lots on 24.3.82 and the allotment-cum-demand letters were issued to all the allottees by end July, 1982 asking them to make the payment within one month in the cases of Hire Purchase basis and within two months in the cases of cash down basis.

However, it was noticed that the flats were not complete in all respects. Accordingly, deterrent letters were issued to the parties granting them further time for payment without any interest. As the flats were completed in all respects up to 31-8-83, it is further proposed to grant them deterrent upto 31-8-83. The allottees, who made the payment within due dates will be paid inte-